TAXATION BAR ASSOCIATION

(REGD.)

INCOME TAX OFFICE, RISHI NAGAR, LUDHIANA (Pb.)

TAXATION BAR ASSOCIATION - LUDHIANA

Ref. No.: 04/2026-27

Date: 17th September, 2026

To
Smt. Nirmala Sitharaman
Hon'ble Union Finance Minister
Ministry of Finance, Government of India
New Delhi

And
Shri Ravi Agrawal
Chairman, Central Board of Direct Taxes (CBDT)
Department of Revenue, Ministry of Finance
Government of India, New Delhi

Subject: Request for extension of due date for furnishing Tax Audit Report for AY 2026-27 from 30th September, 2026 to 31st October, 2026

Respected Madam/Sir,

On behalf of the **Taxation Bar Association (Regd.)**, we respectfully request your kind consideration of the practical difficulties being faced by taxpayers and tax professionals in completing the tax-audit compliances for **Assessment Year 2026-27**.

The present Tax Audit Report due date of **30th September, 2026** follows the successive compliance deadlines of 31st July and 31st August. Tax professionals are presently required to complete a large number of audits involving companies, firms, LLPs, individuals and other assessees within a short period.

Tax audit requires detailed verification and reconciliation of books and financial records, GST/TDS information, bank transactions, statutory payments and other particulars. The compressed schedule is placing considerable pressure on professionals and their staff and may affect the quality and accuracy of audit work.

A reasonable extension would allow adequate time for proper verification, reconciliation and review, enabling the Revenue to receive more accurate and reliable information. The genuine compliance difficulties of taxpayers, who make an important contribution to the national economy and Government revenue, may kindly be considered sympathetically.

We therefore respectfully request the **CBDT, under section 119 of the Income-tax Act, 1961,** to kindly extend the due date for furnishing the Tax Audit Report from **30th September, 2026 to 31st October, 2026.**

Consequent upon such extension, we further request that the due date for filing the corresponding **Income Tax Return in audit cases, wherever the prescribed one-month interval applies, may also be extended to 30th November, 2026**, thereby allowing the requisite time after completion of the audit report.

We earnestly request that the necessary order/circular may kindly be issued **well before the existing due date**, so that taxpayers and professionals may complete the statutory compliances with due care and without undue pressure or uncertainty.

We shall be highly grateful for this considerate and taxpayer-friendly measure.

Yours faithfully,

Sehgal

Surinder Sehgal
General Secretary
Taxation Bar Association (Regd.)
Income Tax Office, Rishi Nagar, Ludhiana
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For and on behalf of the Taxation Bar Association, Ludhiana

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